

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 44/TL/2024

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bhuj Transmission Limited (earlier known as Bhuj-II Transmission Limited) for implementation of communication system – “Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos” through “Regulated Tariff Mechanism” (RTM) mode.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Petitioner : POWERGRID Bhuj Transmission Limited (PBTL)

Respondents : Madhya Pradesh Power Management Company Ltd. and Ors.

Parties Present : Shri Shubham Arya, Advocate, PBTL
Shri Devyanshu Sharma, Advocate, PBTL
Shri Prashant Kumar, PBTL
Shri Abhijit Daimari, PBTL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for a grant of a separate transmission licence for the implementation of a communication system i.e. “*Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater the connectivity of RE Gencos*” through “Regulated Tariff Mechanism” (RTM) mode. Learned counsel further submitted that CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. The CTUIL representative confirmed that CTUIL had already issued its recommendations for the grant of a transmission licence to the Petitioner Company.

3. After hearing the learned counsel of the Petitioner and the representative of CTUIL, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)